

इस परियोजना के पूरा होने में हुई देर की जानकारी उद्योग मंत्रालय तथा मा० एंड अ० म० का० को दे दी गई है। उद्योग मंत्रालय (भारी उद्योग विभाग) अपनी संविधिक बैठकों में इस परियोजना के कार्यान्वयन की प्रगति की पुनरीक्षा कर रहा है। इस क्षेत्र में कानून और व्यवस्था को नियंत्रित करने के लिए बिहार सरकार की सहायता ल जा रह है।

C.B.I. Probe into Irregularities against M/s. Associated Journals Limited

10048. SHRI JYOTIRMOY BOSU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether C.B.I. has been asked to investigate into charges of alleged irregularities and malpractices against M/s. Associated Journals Limited;

(b) if so, details of these charges; and

(c) progress of CBI investigations into the charges so far?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). As a result of inspection of M/s. Associated Journals Limited under Section 209 A of the Companies Act, certain irregularities had been observed. It was decided to bring some of these irregularities to the notice of the C.B.I. for such action as may be deemed feasible. No investigation as such has been ordered.

Publication of certain Amendments to Statutory Rules

10050. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the dates on which the proposals for the following were received in the Ministry of Law and the dates on which these were cleared and returned to the Ministry of Labour for publication in the Gazette of India; during the Emergency period;

(i) G.S.R.'s 473 and 474 of 17-3-1975 published on pp. 1104 and 1105 of the Gazette of India No. 15 of 12-4-1975; and

(ii) G.S.R.'s 2632 and 2633 of 30-10-1975 published on pp. 3087 and 3088 of the Gazette of India No. 44 of 1-11-1975; and

(b) whether the Ministries concerned are free to publish amendments to statutory rules after approval by the Ministry of Law or they have to publish these in the Government of India Gazette and without taking any action against the spirit of these approved amendments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) A statement giving the requisite information is attached.

(b) This Ministry is required to scrutinize the proposals of the administrative Ministry as contained in the drafts sent by those Ministries only from the legal and Constitutional angles. The question as to when a particular proposal is required to be given effect to and other connected matters are all matters of policy to be decided by the administrative Ministry concerned. As such, it is not incumbent on the administrative Ministry to implement the proposal merely because the draft notification, order, etc., to give effect to the proposal is approved by the Law Ministry.